

CBI vs. Shri D.S. Sandhu & Ors.
CC No. 63/2019

30.07.2020

Present: None.

(Through VC using Cisco Webex App.)

The file is taken up on receiving further written arguments by Ld. Counsel for Accused No. 12 Sh. Vikas Srivastava. Let the same be also provided to Ld. Sr. PP for CBI.

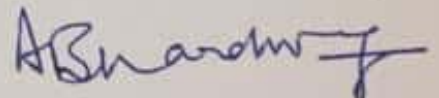
Bonds have already been furnished under Section 437A of Cr. P.C. on behalf of Accused No. 11 Sh. Dal Bahadur Singh. The surety is stated to be the wife of accused, a government servant earning Rs.66,000/- per month and having Rs.11,62,630/- with her employer towards various statutory deductions. The bond is accepted.

The Accused No. 6 Sh. Ashwani Dhingra has also furnished the bond. The surety is his brother. He had given an FDR of Rs.50,000/- of Cooperative Mini Bank dated 23.01.2014 at the time of bail by this court on 03.12.2014. The FDR has endorsement of the court "stood surety" in case RC No. 2(E)/98 titled as CBI vs. Dilbhajan Singh Sandhu for a sum of Rs.2,00,000/-.

Let a letter be sent to the bank not to release this amount without leave of the court.

Put up on date fixed i.e. 06.08.2020.

Copy of order be sent by WhatsApp to the learned Senior PP for CBI, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/30.07.2020

CBI Vs. Shri Sunny Kalra & Others.
CC No. 246/19

30.07.2020

Present: Sh. B.K. Singh Ld. Sr. P.P. for CBI.

Accused No. 5 Sh. A.R.K. Prasad and Accused No. 6 Sh. G. Balasubramanian in person along with Ld. Counsel Sh. Krishan Kumar Nagar.

(Through VC using Cisco Webex App.)

Today, the case is taken up on filing of applications for bail by Accused No. 5 Sh. A.R.K. Prasad and Accused No. 6 Sh. G. Balasubramanian. Soft copy has already been given to Ld. Sr. PP for CBI, who requested for seven days time to file the reply. Be filed on or before date fixed i.e. 29.08.2020.

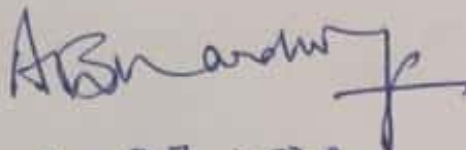
In the meanwhile, both the accused are admitted to interim bail subject to their furnishing bail bonds and surety bonds for a sum of Rs.50,000/- each. **The bail is subject to the condition that they shall not leave the country without permission of the court.**

Accused No. 5 Sh. A.R.K. Prasad has also filed an application seeking permission to travel abroad. Copy has been supplied to Ld. Sr. PP for CBI, who requested for seven days time to file the reply.

Further, Ld. Sr. PP for CBI submits that as per latest MHA guidelines, international flight is not permissible and this application is premature.

On the other hand, Ld. Counsel for the applicant submits that there is a possibility of resuming international flights w.e.f. 01.08.2020. He further submits that there are 2 cases also pending against this accused in CBI courts but in both the cases it is not a condition of bail that he will seek permission of the court for visiting abroad.

CBI Vs. Shri Sunny Kalra & Others.
CC No. 246/19


30.07.2020

Page 1 of 2

The learned counsel shall file on record soft copy of orders granting bail to Accused No. 5 Shri ARK Prasad in both the cases referred above. Reply be filed by CBI to the application seeking permission to visit abroad on 04.08.2020. The said application shall now be taken up for consideration on **04.08.2020 at 11:00 am.**

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, all the accused persons and their learned counsels.

ARUN

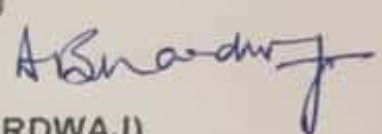
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(ARUN BHARDWAJ)

Special Judge (P.C. Act)(CBI-05)

Rouse Avenue District Court,

New Delhi/30.07.2020

CBI Vs. Shri Sunny Kalra & Others.
CC No. 246/19

30.07.2020

Present: None.

(Through VC using Cisco Webex App.)

The file is taken up again on receiving bail bonds of Accused No. 7 Sh. Rajesh Goel. The surety is Sh. S.K. Gupta, who claims to be the good friend of accused. The surety has filed photocopy of registration certificate of his car. The bond is accepted, however the RC shall be deposited by the surety on reopening of the courts.

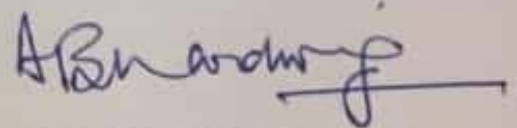
The second bond is filed by Accused No. 8 Sh. Amit Aggarwal. The surety is Sh. Desh Raj Sharma, who claims to be the good friend of accused. The surety has furnished FDR of Axis Bank bearing no. 920040034321916 for a sum of Rs.50,000/- with start date 27.05.2020 and maturity date 27.05.2022.

Let a letter be sent to the bank not to release this FDR without permission of the court.

On the earlier date bail bond was furnished by the accused no. 10 Sh. Anil Kumar Goyal, who furnished two FDRs of Canara Bank of Rs.50,000/- each. Since the surety amount is Rs.50,000/-, it is clarified that the surety is free to deal with the second FDR no. 2747303000424/2, as he likes.

List on date fixed i.e. 29.08.2020.

Let a copy of this order be sent by WhatsApp to Ld. Sr. PP for CBI, all the accused persons and their learned counsels.



(ARUN BHARDWAJ)
Special Judge (P.C. Act)(CBI-05)
Rouse Avenue District Court,
New Delhi/30.07.2020